

Gas Agencies for freedom fighters

614. SHRI SHANTI TYAGI: Will the Minister of ENERGY be pleased to state:

(a) whether Government have fixed up a quota of cooking gas agencies for freedom fighters in the country; and

(b) if so, how many gas agencies have been allotted to the freedom fighters or their families during this year?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): (a) 10 per cent of all the dealerships/distributorships to be awarded by the oil companies against their plan for the year 1981-82 are reserved for Outstanding Social Workers/Freedom Fighters.

(b) As on 31-8-1982, 26 LPG distributorships were awarded to the Social Workers/Freedom Fighters all over the country.

Telecast of Asian Games through inteiset

615. SHRI SURESH KALMADI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are considering a proposal for telecasting the Asian Games with the help of the INTELSAT; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARIF MOHA-
Yes. Sir.

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SPreviously Unstarred Question no. 323
rred from the 7th October. 1982.

Conversion of Poona Film Institute into Asian Film Institute

616. SHRI SHRIKANT VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state

ia) whether it is a fact that UNESCO has proposed to the Central Government to convert Poona Film Institute into Asian Film Institute; and

(b) if so, what action has been taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI N. K. P. SALVE): (a) and (b) The Government have a proposal for expanding the Film and Television Institute of India into a Regional Centre for Asia with the assistance of UNESCO. The proposal at present is under examination in consultation with the UNESCO.

12. NOON.

PAPERS LAID ON THE TABLE

I. The Assam Purchase Tax (Amendment) Rules, 1980 and related papers.

II. Notification of the Ministry of Finance (Department of Revenue and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAT-
TABHI RAMA RAO): Sir, I beg to lay on the Table—

I. A copy (in English and Hindi) of the Government of A (Department) Notification No. ITX. 143/79/57, dated the 17. publishing the A'ssnm Pui (Amendment) Rules, 1980, under sub section (4) of section 4" 'ssam Purchase Tax Act, 1967, read with sub clause (iv) of clause (c) of the Procla-

mation, dated the 19th March, 1982, issued by the President in relation to the State of Assam, together with a Memorandum giving reasons for the delay in laying the Notification [Placed in Library. See No. LT-5459/82]

II. (A) A copy each (in English and Hindi) of the following Notification of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962:—

(i) G.S.R. No. 564(E), dated the 10th September, 1982, publishing the Customs (Appeals) Rule, 1982, together with an explanatory memorandum thereon.

(ii) G.S.R. No. 581(E), dated the 1st October, 1982, together with an explanatory memorandum thereon.

(iii) G.S.R. Nos. 585(E), 585(E), 588(E) and 589(E), dated the 1st October, 1982. [Placed in Library. See No. LT-5460/82 for (i) to (ii)]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) :-

(i) G.S.R. Nos. 586(E) and 587(E), 'dated the 1st October, 1982.

(ii) G.S.R. No. 590(E), dated the 5th October, 1982, together with an explanatory memorandum thereon. [Placed in Library. See No. LT-5461/82 for (i) and (ii)].

RE-RAISING OF POINTS OF ORDER

श्री रामेश्वर सिंह (उत्तर प्रदेश) : श्री मन्, मेरा व्यवस्था का प्रश्न है ... (व्यवधान) ।

श्री शिव चन्द्र झा (बिहार) : श्रीमन्, पहले मेरी बात सुन लीजिए हमारी ... (व्यवधान) ।

श्री रामेश्वर सिंह : श्रीमन्, पहले हमारा व्यवस्था का प्रश्न सुन लीजिए । आप हर बात को टालते जा रहे हैं ... (व्यवधान) ।

श्री उपसभापति : आप किस नियम के अन्दर यह व्यवस्था का प्रश्न उठा रहे हैं । नियम का उल्लेख कीजिए ।

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श्री रामेश्वर सिंह : नियम आप देख लीजिए ... (व्यवधान)

श्री उपसभापति :

You have to raise a point of order according to the rules. What point of order are you raising?

आप इस तरह से धमकी मत दीजिए । आप व्यवस्था के प्रश्न पर धमकी क्यों देते हैं ?

श्री रामेश्वर सिंह : धमकी इसलिए देते हैं कि आप सदन को ठीक से नहीं चलाते हैं ... (व्यवधान) । मैं बिलकुल समझ से वॉर जिम्मेदारी के साथ कह रहा हूँ ।

श्री उपसभापति : यह व्यवस्था का प्रश्न उठाने का तरीका नहीं है ... (व्यवधान) ।

श्री सत्यपाल भिल्ल (उत्तर प्रदेश) : श्री-मन्, मेरा व्यवस्था का प्रश्न है । पिछले 7 तारीख को पुलिस विद्रोह के संबंध में आपने मुझे कॉलिंग एटेंशन मोशन करने का आदेश दिया और आपने शुरू में कहा कि आपको 7 मिनट दिए जाते हैं । 7 मिनट खत्म होते ही मैंने सवाल करने शुरू कर दिए थे । लेकिन आप कहते हैं कि इसके बाद कोई चीज रिकार्ड पर नहीं जाएगी । सारी चीजें जो मैंने कही वे रिकार्ड पर नहीं गईं । खुद आपने तस्लीम किया कि मैंने सिर्फ 8 मिनट लिये हैं । 8 मिनट में मेरे सवाल खत्म हो जाते हैं । लेकिन फिर भी कोई चीज प्रोसीडिंग में रिकार्ड नहीं की गई ... (व्यवधान) ।

श्री उपसभापति : क्या आप 8 ही मिनट बोलें ?

श्री सत्यपाल भिल्ल : 8 मिनट भी आप बोलने की इजाजत नहीं देते हैं । मेरे सवाल रिकार्ड में नहीं आए । 7 मिनट में मैं सवाल करना शुरू कर देता हूँ, लेकिन मेरे सवाल प्रोसीडिंग में नहीं जाते ... (व्यवधान) । आप नियम के अनुसार यह नहीं करते हैं । मैं जानना चाहता हूँ कि 8 मिनट के बाद मेरे सवाल प्रोसीडिंग में क्यों रिकार्ड नहीं किए गए ?

SHRI PILOO MODY (Gujarat): It is also a question of procedure, Sir. If you